

FORM NO. 63

[See rule 129(4)]

Form for returning the reference made under section 274

Part A: Particulars of the Assessee			
1.	Name:	<i>(refer Note 1)</i>	
2.	Address:	<i>(refer Note 2)</i>	
3.	Permanent Account Number (PAN):		
4.	E-mail Id:		
5.	Contact Number:	Country Code	Number
6.	Document Identification Number:		
Part B: Other Information			
7.	Status:	<i>(refer Note 3)</i>	
8.	Residential Status:	<i>(refer Note 4)</i>	
9.	Tax Year(s) in respect of which the proceedings under section 274 were proposed to be invoked:		
10.	Date of receipt of reference in Form No. 62 from the Assessing Officer:		
11.	The basis of finding that Chapter XI is not applicable for Tax Year(s):		

Place:

Date:

Signature:

Name of the Commissioner:

Designation:

Notes:

1. The name shall include full name of the assessee.
2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code.
3. Fill person status as below: —

(I)	Individual
(II)	Hindu undivided family
(III)	Company
(IV)	Firm
(V)	Association of Persons or Body of individuals, whether incorporated or not
(VI)	Local authority

(VII)	Artificial Juridical Person
(VIII)	Government
(IX)	Trust
(X)	Limited Liability Partnership

4. Fill residential status as below: —

(I)	Resident
(II)	Non-resident
(III)	Resident but Not Ordinarily Resident

5. This form is to be filed by the Commissioner of Income-tax and to be provided to the Assessing Officer and the assessee.
6. Some of the information in the form would be pre-filled to the extent possible.
7. The amount mentioned in this form is to be filled in rupees unless stated otherwise.